COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 195 OF 2017 & IA NOS. 495 & 656 OF 2017

APPEAL NO. 296 OF 2015 & IA NO. 477 OF 2015 & IA NO. 1107 OF 2017

APPEAL NO. 21 OF 2016 & IA NO. 1106 OF 2017

APPEAL NO. 201 OF 2014 & IA NOS. 316, 392, 394 OF 2014 &

IA NO. 287 OF 2015

Dated: 6th March, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

<u>APPEAL NO. 195 OF 2017 & IA NOS. 495 & 656 OF 2017</u> APPEAL NO. 296 OF 2015 & IA NO. 477 OF 2015 & IA NO. 1107 OF 2017

Reliance Infrastructure Ltd. Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission Respondent(s)

& Ors.

Counsel for the Appellant(s): Ms. Malavika Prasad

Ms. Varaa Masood

Counsel for the Respondent(s): Mr. Buddy A. Ranganathan

Mr. S. Venkatesh

Ms. Aanchal Arora for R-1

Mr. Harinder Toor Mr. Simranjeet Singh

Mr. R.D. Patsute (Rep.) for R-3

Mr. Abhishek Munot Mr. Kunal Kaul for R-2

Mr. Tushar Srivastava

APPEAL NO. 21 OF 2016 & IA NO. 1106 OF 2017

Municipal Corporation of Greater Mumbai Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission Respondent(s)

& Ors.

Counsel for the Appellant(s): Mr. Harinder Toor

Mr. Simranjeet Singh Mr. R.D. Patsute (Rep.)

Counsel for the Respondent(s): Mr. Buddy A. Ranganathan

Mr. S. Venkatesh

Ms. Aanchal Arora for R-1

Mr. Abhishek Munot Mr. Kunal Kaul for R-2

Ms. Malavika Prasad Ms. Varaa Masood for R-3

<u>APPEAL NO. 201 OF 2014 & IA NOS. 316, 392, 394 OF 2014 & IA NO. 28 7 OF 2015</u>

Reliance Infrastructure Ltd. Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission Respondent(s) & Anr.

Counsel for the Appellant(s):

Ms. Malavika Prasad

Ms. Varaa Masood

Counsel for the Respondent(s): Mr. Buddy A. Ranganathan

Mr. S. Venkatesh

Ms. Aanchal Arora for R-1

Mr. Abhishek Munot

Mr. Kunal Kaul for Tata Power

Ms. Shruti Dass

ORDER I.A. Nos. 1107, 1106 of 2017

(Applns. for condonation of delay in filing additional affidavits)

In these applications, the applicant has prayed that delay in filing additional affidavit may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing additional affidavit. We find the explanation to be acceptable. Sufficient cause has been made out. Hence,

delay in filing additional affidavits is condoned and additional affidavits are taken on record. Applications are disposed of.

I.A. No. 311 of 2018 in Appeal No. 21 of 2016

(Appln. for condonation of delay in filing reply)

In this application, the applicant/respondent has prayed that delay in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

APPEAL NOs. 195 of 2017, 296 of 2015, 21 of 2016 & 201 of 2014

At the request of learned counsel for the parties, we release these matters from the caption 'part-heard' as these were heard for some time in the other bench.

As agreed by learned counsel for the parties, list the Interim applications for stay for hearing on 5^{th} & 9^{th} April, 2018.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member